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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## MA 823/96 in RA 101/94 in MA 388/94

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ORIGINAL APPLICATION No. 1017/92.

DATE OF ORDER : 31-10-1996.

Between :-

T.V.G.Prasada Rao.

... Applicant

And

- The General Manager, SC Rlys, Rail Nilayam, Sec'bad.
- The Chief Personnel Officer, SC Rlys, Rail Nilayam, Sec'bad.
- 3. The Chief Project Manager, Railway Electrification, Vijayawada.
- Senior Electrical Engineer (General & SS), Railway Electriciation, Vijayawada!
- 5. Sri D.V.S.Raju

.. Respondents

Counsel for the Applicant : Shri G.V.Sekhar Babu

Counsel for the Respondents: Shri N.R.Devaraj, Sr.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Shri Skehar Babu for the applicant. Shri

- 2. This Review Application is filed for reviewing the order given in MA 388/94 and MA 823/96 in this Review Application is filed to amend the prayer in the above Review Application.
- Original Application No.1017/92 was disposed of on 3. 26-10-93 directing the General Manager to review the earlier selection result / the post of Asst.Electrical Engineer in which selection the applicant was not empanelled. That order in OA 1017/92 dt.26-10-93 was once again modified by order dt.20-1-94 and a direction was given for re review the Annual Confidential Reports of the applicant for the year 1988-92 in the manner as indicated in the modified order and award mark for the record of service. On the basis of the modified order also the applicant was not found fit to the post of Asst. Electrical Engineer. Applicant filed MA 388/94 in that O.A. praying for a direction to the General Manager to include his name in the panel as Asst.Electrical Engineer even though his name was not included by the General Manager in terms of the modified order in the M.A. The applicant brought in them also the question of bias on the part of some officials which he alleges resulted in thenon-inclusion of his name in the empanelled list for the post of A.E.E. That question was/considered while issuing the modified order by Bench and taking note of that contention only the modified order was issued.

Even after considering his case on the basis of the modified

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order (the applicant was not found fit. Miscellaneous Application No.388/94 was filed for non compliance of the directions given by this Tribunal in the modified order by the General Manager. That M.A. was dismissed by order dt.28-7-94. The applicant in this review application on the orders in MA 388/94 brings in once again the question of bias. As the question of bias was already considered, the same contention cannot be re agitated in this R.A. The applicant again contends that some orders issued way back in 1988 and 1989 was not taken into consideration for reviewing the selection of the Asst.Electrical Engineer. The very same point was considered in the O.A. itself when the direction was issued in the O.A. The O.A. was wisposed of after considering all the contentions in full. If any important points are not brought out in the OA by the applicant it is not open to him to file review as no presh point can be considered in review application. As we find no merit in the present R.A., amending of the prayer as per M.A.823/96 in this R.A. is also not going to help him.

4. In view of what is stated above, we are satisfied that the applicant has not made out any case for reviewing the orders passed in MA 388/95. Hence M.A. and R.A. to dismissed. No costs.

(R.R ANGARAJAN) Member (A)

|(M.G.CHAUDHAR) |Vice=Chairman

Dated: 31st October, 1996.
Dictated in Open Court.

Deputy Registras (1) ce

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